

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 111**  
**(IB)-02(PB)/2019**

**IN THE MATTER OF:**

Mr. Mannu Krishan Malhotra ..... Petitioner/Applicant  
Vs.  
M/s. Exact Developers & Promoters Pvt. Ltd. .... Respondent

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 05.02.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. PRADEEP R. SETHI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner(s) : Ms. Shalini Dhingra & Mr. Mohit Nandwani,  
Adv.  
For the Respondent : Dr. Bipin K. Dwivedi, Adv.

**ORDER**

Ld. Counsel for the respondent seeks and is granted ten days time to file reply, vakalatnama and resolution with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 05.03.2019.

*Sd/-*

**(M.M.KUMAR)**  
**PRESIDENT**

*Sd/-*

**(PRADEEP R. SETHI)**  
**MEMBER(TECHNICAL)**